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IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 6th OF AUGUST, 2025

MISC. CRIMINAL CASE No. 29877 of 2025

ANIL Versus

THE STATE OF MADHYA PRADESH

Appearance:

Shri Abhishek Gupta - Advocate for the applicant.

Shri Virendra Khadav-GA appearing on behalf of Advocate General[r-1].

ORDER

- 1] They are heard and perused the case diary.
- 2] This is the applicant's second bail application filed under Section 483 of the BNSS, 2023/ section 439 of Cr.P.C. as he is implicated in connection with Crime No.27/2025 registered at Police Station Megh Nagar, District Jhabua (MP) for offence punishable under Section 34(2) and 36 of M.P. Excise Act, 1915. The applicant is in custody since 03.02.2025.
- 3] His earlier bail application was dismissed as withdrawn with liberty to renew the prayer for bail after evidence of the seizure witness before the trial Court by the coordinate Bench of this Court vide order dated 5.5.2025 passed in MCRC.No.19387 of 2025.
- 4] The allegation against the applicant is that he was also involved in the aforesaid case wherein 456 bulk litres of unauthorized liquor was seized from his possession.
- 5] Counsel for the applicant has submitted that the seizure witnesses have already been examined and they have not supported the case of the prosecution and there are no criminal antecedents against the applicant. It is further submitted that the

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applicant is lodged in jail since 3.2.2025 and the investigation is complete and the final conclusion of the trial will take a sufficient long time. Thus, it is prayed that the application be allowed.

6] Counsel for the State has opposed the prayer.

7] Having considered the rival submissions, perusal of the case diary and the fact

that the applicant is lodged in jail since 3.2.2025 and the final conclusion of the trial

will take sufficient long time, this Court is inclined to allow the present application.

8] Accordingly, without commenting on the merits of the case, the application

filed by the applicant is hereby allowed. The applicant is directed to be released on bail

upon furnishing a personal bond in the sum of Rs.25,000/- (Rupees Twenty Five

Thousand) with one solvent surety of the like amount to the satisfaction of the trial

Court for his/her regular appearance before the trial Court during trial with a condition

that he / she shall remain present before the court concerned during trial and shall also

abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code,

1973.

9] Accordingly, the MCRC stands allowed and disposed of.

C.c. as per rules.

(SUBODH ABHYANKAR) JUDGE

das